

**ADVOCATES (AMENDMENT)
BILL***

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

The motion was adopted.

SHRI H. R. GOKHALE: I introduce the Bill.

**LAXMIRATTAN AND ATHERTON
WEST COTTON MILLS (TAKING
OVER OF MANAGEMENT) BILL***

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADH-YAYA): I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest, of the management of the undertakings of certain companies, pending nationalisation of such undertakings, with a view to ensuring the supply of certain varieties of cloth needed by the weaker sections of the community as also by the Defence Department and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of the undertakings of certain companies, pending nationalisation of such undertakings, with a view to ensuring the supply of certain varieties of cloth needed by the weaker sections of the community as also by the Defence Department and for matters connected therewith or incidental thereto."

The motion was adopted.

PROF. D. P. CHATTOPADH-YAYA: I introduce the Bill:

**STATEMENT RE: LAXMIRATTAN
ATHERTON WEST COTTON (TAK-
ING OVER OF MANAGEMENT)
ORDINANCE, 1976**

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADH-YAYA): I lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Ordinance, 1976.

12.08 hrs.

**BURN COMPANY AND INDIAN
STANDARD WAGON COMPANY
(NATIONALISATION) BILL AND
BRAITHWAITE AND COMPANY
(INDIA) LIMITED (ACQUISITION
AND TRANSFER OF UNDERTAK-
INGS) BILL—contd.**

MR. SPEAKER: The House will now take up further consideration of the following motions moved by Shri B. P. Maurya on the 23rd August, 1976, namely:—

"That the Bill to provide for the acquisition of the undertakings of the Burn and Company Limited and the Indian Standard Wagon Company Limited with a view to ensuring the continuity of the production of goods which are vital to the needs of the economy of the country and for the fulfilment of the contracts for the supply of railway wagons abroad and for matters connected therewith or incidental thereto, be taken into consideration."

"That the Bill to provide for the acquisition and transfer of the undertakings of Messrs. Braithwaite and Company (India) Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the country, and for matters connected

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†Introduced with the recommendation of the President.